

CONSTITUTION OF BENCHES OF JHARKHAND HIGH COURT, RANCHI

w.e.f. 20/10/2014 to 21/10/2014

DIVISION BENCHES

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|----|---|------------------------------|---|
| 1. | <b>Hon'ble The Acting Chief Justice<br/>&amp;<br/>Hon'ble Mr. Justice Sujit Narayan Prasad<br/>(Monday &amp; Tuesday)</b> | <b>(Whole Day)</b>           | LPA, Tax matters, Writs (DB), Vires & Validity of Act, Cont (Appeal), Cases related to Judicial Officers, Cases referred to DB matters, Company Appeal, CAT matter, A.C.(D.B.), F.A. (Family Court Matter) : - <b>Admission &amp; Orders.</b> |
| 2. | <b>Hon'ble Mr. Justice R. R. Prasad<br/>&amp;<br/>Hon'ble Mr. Justice Rongon Mukhopadhyay<br/>(Monday &amp; Tuesday)</b>  | <b>(1<sup>st</sup> half)</b> | W.P.(Habeas Corpus), All Criminal D.B. matters, Acquittal Appeal, Govt. Appeals, Cr. M.P.(DB), exception of DB-I and fixed Tied-up matters : - <b>Orders, Admissions &amp; Hearing.</b>   |

**SINGLE BENCHES**

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| 1 | <b>Hon'ble Mr. Justice R. R. Prasad<br/>(Monday &amp; Tuesday)</b>        | <b>(2<sup>nd</sup> half)</b>                                 | <b>B.A matters: - Orders and Admissions</b>   |
| 2 | <b>Hon'ble Mr. Justice Prashant Kumar<br/>(Monday &amp; Tuesday)</b>      | <b>(Whole day)</b>   | <b>B.A matters: - Orders and Admissions</b>   |
| 3 | <b>Hon'ble Mr. Justice P. P. Bhatt<br/>(Monday &amp; Tuesday)</b>         | <b>(1<sup>st</sup> half)</b><br><b>(2<sup>nd</sup> half)</b> | <b>Cr. M.P: - Fresh filing Only</b><br><b>B.A matters: - Orders and Admissions</b>  |
| 4 | <b>Hon'ble Mr. Justice D.N. Upadhyay<br/>(Monday &amp; Tuesday)</b>       | <b>(Whole day)</b>   | <b>B.A matters: - Orders and Admissions</b>   |
| 5 | <b>Hon'ble Mr. Justice Aparesh Kumar Singh<br/>(Monday &amp; Tuesday)</b> | <b>(1<sup>st</sup> half)</b><br><b>(2<sup>nd</sup> half)</b> | <b>Writ Petition (Service matters):- Fresh Filing only.</b><br><b>B.A matters: - Orders and Admissions</b>  |
| 6 | <b>Hon'ble Mr. Justice S. Chandrashekhar<br/>(Monday &amp; Tuesday)</b>   | <b>(1<sup>st</sup> half)</b><br><b>(2<sup>nd</sup> half)</b> | <b>Writ Petition (Civil) &amp; Writ Petition (Labour) as well as other Writ Petitions not enumerated before any other Hon'ble Bench:-Fresh filing.</b><br><b>B.A matters: - Orders and Admissions</b> |
| 7 | <b>Hon'ble Mr. Justice Amitav K. Gupta<br/>(Monday &amp; Tuesday)</b>     | <b>(Whole day)</b>   | <b>B.A matters: - Orders and Admissions</b>   |
| 8 | <b>Hon'ble Mr. Justice Rongon Mukhopadhyay<br/>(Monday &amp; Tuesday)</b> | <b>(2<sup>nd</sup> half)</b>                                 | <b>B.A matters: - Orders and Admissions</b>   |
| 9 | <b>Hon'ble Mr. Justice Ravi Nath Verma<br/>(Monday &amp; Tuesday)</b>     | <b>(Whole day)</b>   | <b>A.B.A matters: - Orders and Admissions</b>   |

**NOTE: - 1. ALL MOTIONS FOR LISTING OF MATTERS SHOULD BE MADE BEFORE THE BENCH HAVING JURISDICTION TO HEAR SUCH MATTER.**

**2. LISTING OF CONTEMPT (CIVIL) AND C.M.P CASES SHALL BE MADE, IN THE COURT OF THE RESPECTIVE HON'BLE JUDGE(S) AGAINST WHOSE JUDGEMENT/ORDER, THE CONTEMPT PETITION HAS ARISEN. IF THE COURT OF HON'BLE JUDGE IS NOT AVAILABE DUE TO SUPERANNUATION/TRANSFER ETC., THEN IN THAT CASE, SUCH CASES WILL BE LISTED IN THE COURT HAVING THE REGULAR ROSTER OF THE CATEGORY IN WHICH THE ORIGINAL ORDER WAS PASSED.**

**3. ALL MOTIONS WITH REGARD TO B. A. MATTERS MAY BE MENTIONED BEFORE HON'BLE MR. JUSTICE PRASHANT KUMAR IN COURT NO.4.**

**4. ALL MOTIONS WITH REGARD TO A. B. A. MATTERS MAY BE MENTIONED BEFORE HON'BLE MR. JUSTICE RAVI NATH VERMA IN COURT NO.8.**